

**COURT – I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**I.A. No. 9 of 2012 in  
D.F.R-1469 of 2011**

**Dated : 12<sup>th</sup> January, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharashtra State Power Generation Co. Ltd. ... Appellant(s)**

**Versus**

**M.E.R.C. & Ors ...Respondent(s)**

Counsel for the Appellant(s): Mr. Sanjay Sen,  
Mr. Hemant Singh &  
Ms. Shikha Ohri

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan &  
Ms. Richa Bharadwaja for R.1

**ORDER**

Even though the learned counsel for the Appellant has argued the matter at length at the end, he seeks permission to withdraw the Appeal.

Therefore the I.A. No. 9 of 2010 (Application for condonation of delay) as well as the Appeal is dismissed as withdrawn.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**ts/ks**